

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 364 OF 2017 &
IA NO. 1016 OF 2018

Dated: 17th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Schlumberger Asia Service Pvt. Ltd.

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Subir Kumar
Mr. Ashish Verma
Ms. Srishti Thukral
Ms. Anika Madhura

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Ms. Saumya Sharma
Ms. Shruti Awasthi for R-2

ORDER

(IA No. 1016 of 2018 – for delay in filing reply)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, IA No. 1016 of 2018 (Application for delay in filing reply) is allowed. Reply is taken on record. The application is disposed of.

Rejoinder, if any, may be filed on or before 01.10.2018 with advance copy to the other side.

List the matter on **08.10.2018**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/tpd